

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:3259
ANSWERED ON:17.03.2015
RIGHTS OF PERSONS WITH DISABILITIES
Subbareddy Shri Yerram Venkata

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether India has not adopted the United Nations Convention on the Rights of Persons with Disabilities in its true sense and if so, the details thereof;
- (b) whether it is true that the spirit of the above Convention is not truly reflected in the proposed Rights of the Persons with Disabilities Bill; and
- (c) if so, the details thereof and the corrective steps being taken by the Government in this regard?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHANPAL GURJAR)

- (a) India has ratified the United Nations Convention on the Rights of Persons with Disabilities in October, 2007.
- (b) & (c) The Rights of Persons with Disabilities Bill, 2014 introduced by the Government in Rajya Sabha on 702.2014 aims at harmonizing the law in line with the United Nations Convention on Rights of Persons with Disabilities (UNCRPD). However, the Ministry had received representations from various quarters alleging non-compatibility of the Bill with respect to certain provisions in the UNCRPD relating to legal capacity, non- discrimination etc. Since the Bill has been referred to Parliamentary Standing Committee for examination, copies of these re- presentations have been forwarded to Lok Sabha Secretariat for consideration of the Committee.